

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH : AT HYDERABAD

DA 1539/93.

Dt. of Order: 8-3-94.

Syed Bakshali

....Applicant

Vs.

1. The Sub-Divisional Officer, Telecom, Nalgonda-508 001.
2. The Telecom Dist., Engineer, Nalgonda - 508 001.
3. The Director General, Telecom (representing Union of India), New Delhi - 110 001.

.....Respondents

Counsel for the Applicant : Shri C.Suryanarayana

Counsel for the Respondents : Shri N.R.Devraj, Sr.CGSC

CORAM:

THE HON'BLE JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

....2.

(638)

O.A.NO.1539/93.

JUDGMENT

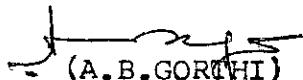
Dt: 8.3.94.

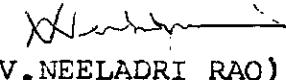
(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri C.Suryanarayana, learned counsel for the applicant and Shri N.R.Devaraj, learned standing counsel for the respondents.

2. The applicant herein is one of the applicants in OA 658/89. The same was disposed of along with OA 367/88 and others by a common judgment dated 27.3.1991. Therein, the respondents were directed to reinstate the applicants. This OA is filed praying for implementing the judgment in OA 658/89.

3. An application under Rule 24 of the Central Administrative Tribunal (Procedure) Rules, 1987 is to be filed if the relief sought is for implementation of the judgment ~~in~~ of the earlier OA of this Tribunal. Hence, this OA is not maintainable. Accordingly, this OA is dismissed. But this order of dismissal does not debar the applicant to file an MA under Rule 24 of the CAT (Procedure) Rules, 1987. No costs.


(A.B.GORATHI)
MEMBER (ADMN.)


(V.NEELADRI RAO)
VICE CHAIRMAN

DATED: 8th March, 1994.
Open court dictation.


Deputy Registrar (J) CC

1. The Sub-Divisional Officer, Telecom, Nalgonda-1.
2. The Telecom Dist.Engineer, Nalgonda-1.
3. The Director General, Telecom, Union of India, New Delhi-1.
4. One copy to Mr.C.Suryanarayana, Advocate, CAT.Hyd.
5. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

PvM

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CONFIRMED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(AD)

AND

THE HON'BLE MR.TCCHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMIN)

Dated 8 - 3 - 1994

ORDER/JUDGMENT

M.A.R.A.C. / No.

in

O.A.NO. 1539/93

T.A.NO.

(w.p.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

pvm

